

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Appeal No. 17 of 2025

With

Original Application No. 213 of 2025

Mrs. P. Chandra,
Proprietrix
M/s. P.M.Enterprises,
No.11 & 13, Durgabai Deshmuk Road,
Raja Annamalaipuram,
Chennai-600 028

...Appellant

Vs

The State of Tamil Nadu
Rep. by its Member Secretary
No. 76, Mount Salai, Chennai-600 009 & Ors.

....Respondents

With

Dr.MGR-Janaki College of Arts and Science
for Women Alumni Association,
Represented by its Secretary,
Chennai

INDEX

S.No	Description	Page No.
1.	REPORT FILED ON BEHALF OF FIRST, THIRD AND FOURTH RESPONDENTS - TAMIL NADU POLLUTION CONTROL BOARD	1 - 8



**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

With

Dr. MGR-Janaki College of Arts & Science
for Women Alumni Association,
Represented by its Secretary,
Chennai.

...Applicant

-Vs-

1. The Tamil Nadu Pollution Control Board,
Rep by its Member Secretary,
No.76, Mount Salai, Guindy, Chennai.
Phone: 044-22353145
Email: grievance@tnpcb.gov.in

2. The Central Pollution Control Board,
Rep by its Member Secretary,
'Parivesh Bhawan', East Arjun Nagar, Shahdara,
Delhi-110032.
Phone: +91-11-43102030
Email: mscb.cpcb@nic.in

3. The Greater Chennai Corporation,
Rep by its Commissioner,
Ripon Building, Sydenhams Rd,
Kannappar Thidal, Periamet,
Chennai, Tamil Nadu 600003
Phone: 044-25303604
Email: commissioner@chennaicorporation.gov.in

4. The District Collector,
Chennai District,
Collectorate,
Rajaji Road, George Town,
Chennai - 600 001.
Phone: +91-44-25268323
Email: collrchn@nic.in

Sreelalitha
14/01/2026
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
NO.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

5. Mrs. P Geetha
No. 188, TTK Road,
Teynampet, Chennai - 600 018

6. Mrs. P. Shanthi
No. 188, TTK Road,
Teynampet, Chennai - 600 018.

7. Mrs. P. Leela
No. 188, TTK Road,
Teynampet, Chennai - 600 018.

8. Mrs. P. Vijaylakshmi,
No. 188, TTK Road,
Teynampet, Chennai - 600 018.

9. Mrs. P. Gowri,
No. 188, TTK Road,
Teynampet, Chennai - 600 018.

10. Mrs. P. Chandra,
No. 188, TTK Road,
Teynampet, Chennai - 600 018.

11. Mrs. P. Janaki,
No. 188, TTK Road,
Teynampet, Chennai - 600 018.

....Respondents.

**REPORT FILED ON BEHALF OF THE FIRST, THIRD AND
FOURTH RESPONDENTS - TAMIL NADU POLLUTION
CONTROL BOARD**

I, S. Malarvizhi, Daughter of Thiru K.Subburam, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

S. Malarvizhi
14/01/2026

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

2. I respectfully submit that I am working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this Report on behalf of the First Respondent (Tamil Nadu Pollution Control Board) and as such I am well acquainted with the facts of the case from the records available in our office.
3. It is respectfully submitted that the appellant has filed an Appeal before the Hon'ble NGT, SZ, Chennai with a prayer to set aside the order of the 1st respondent proceedings No.TNPCB/T1/F.028213/Sealing of unit/Water/2025, dated 14.02.2025 and allow the appeal and pass such other orders in the interest of justice.
4. It is respectfully submitted that on 07.08.2025, the following order has been passed by the Hon'ble NGT, SZ, Chennai:

"1. Appeal No.17 of 2025 (SZ) and O.A. No.213 of 2024 (SZ) are interconnected, as both relate to the removal of an unauthorised cattle shed that is causing pollution to the Adyar River. In this regard, the Principal Bench, in O.A. No.188 of 2024 (PB), has already passed a final order on 04.03.2024. The present original application is the second such matter filed by the alumni of the College.

2. Appeal No.17 of 2025 (SZ) challenges the order of the Tamil Nadu Pollution Control Board issued under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, directing the immediate sealing of the cattle farm and relocation of the cattle from the premises of Dr. M.G.R. Janaki College of Arts and Science for Women. It is clarified that there is no interim order restraining the Tamil Nadu Pollution Control Board from implementing this direction. It is further stated that the Greater Chennai Corporation (GCC) has established facilities for accommodating cattle that do not have proper sheds.

3. The applicant in O.A. No.213 of 2024 (SZ), the appellant in Appeal No.17 of 2025 (SZ), and the TNPCB shall approach the GCC, identify the available facility, and ensure the safe relocation of the cattle to the

S. S. S. S.
14/01/2026

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

designated cattle farm. The GCC is directed to extend full cooperation in this regard”.

4. It is respectfully submitted that the First respondent has filed its report on 27.8.2024 and 7.3.2025 in OA No.213 of 2024 before the Hon'ble Tribunal, SZ, Chennai and the same may be taken as part and parcel of this Report.
5. It is respectfully submitted that as per the above direction of the Hon'ble National Green Tribunal (SZ), Chennai the first respondent submits the report herein.
6. It is respectfully submitted that order Dated: 07.08.2025 was communicated to the Commissioner, Greater Chennai Corporation, Zonal Health Officer & Zonal Officer of Greater Chennai Corporation, Zone 13 and Police Department vide DEE, TNPCB, Chennai South Letter dated 25.08.2025 and also submitted a note to the District Collector, Chennai to issue necessary direction to the concerned Revenue Department Officials for sealing of the cattle farm and the DG set of the unit M/s. P.M.Enterprises after ensuring relocation of the cattle by the GCC.
7. It is respectfully submitted that the Zonal Officer and Zonal Health Officer, Zone 13, GCC were confirmed that the facility has been identified for the relocation of the cattle. They have also informed that the compliance will be carried out upon confirmation of the place.
8. It is respectfully submitted that the unit of M/s. P.M.Enterprises was inspected by the TNPCB officials from the O/o, DEE, TNPCB, Chennai South on 11.09.2025 and following observations were made:
 - A. The said cattle farm was found in operation with 3 cows, 1 bull and 2 calves
 - B. The DG set, earlier available for domestic power supply had been removed by the unit authority.
9. It is respectfully submitted that the District Collector, Chennai has instructed the DEE, TNPCB, Chennai South to submit the details of the site identified for

Suekand
14/01/2026

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

the relocation of the cattle to comply with the directions of the Hon'ble NGT, SZ. Accordingly, vide letter dated 18.09.2025 the DEE, TNPCB, Chennai South has requested the said details from the Greater Chennai Corporation.

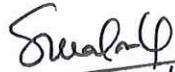
10. It is respectfully submitted that on 22.09.2025, a letter was received from the Zonal Health Officer, GCC, Zone 13 in the O/o. DEE, TNPCB, Chennai South stating that the unit had shifted the cattle farm from the said location. The same was witnessed during inspection of the site by the TNPCB officials on 23.09.2025. (Photos enclosed).

11. It is respectfully submitted that a letter was received on 24.09.2025 in the O/o. DEE, TNPCB, Chennai South from the unit authority of M/s. P.M Enterprises confirming that the cattles have been shifted.

12. It is respectfully submitted, that the petitioner had also filed an appeal before the Hon'ble Appellate Authority in Appeal 27 of 2025. The Hon'ble Appellate Authority in its Order dated 17.11.2025 has dismissed the appeal as follows

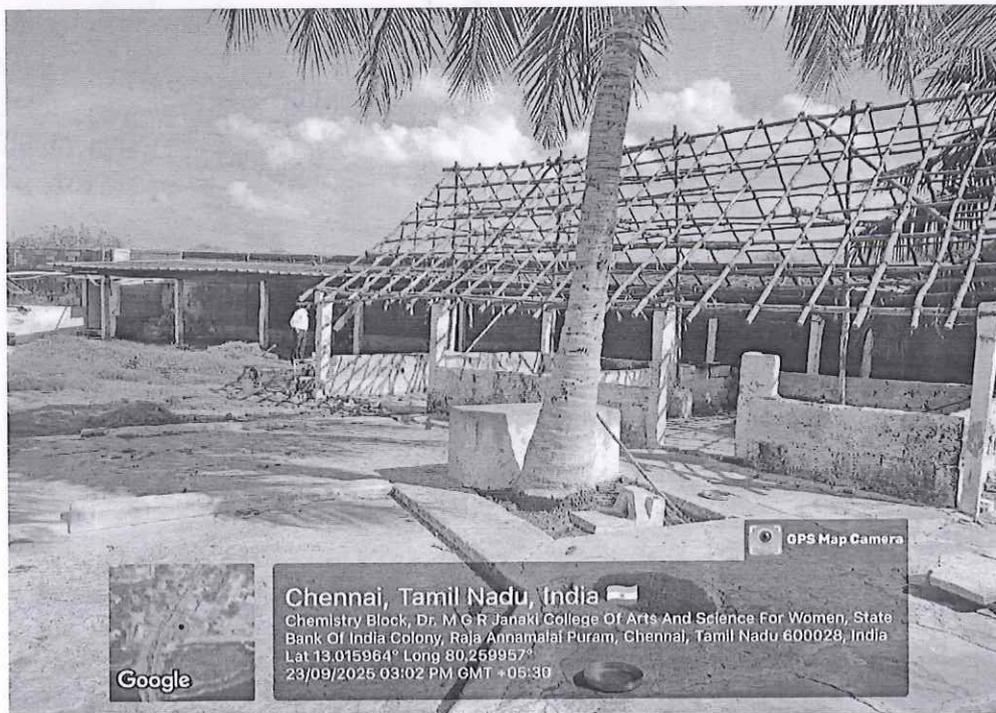
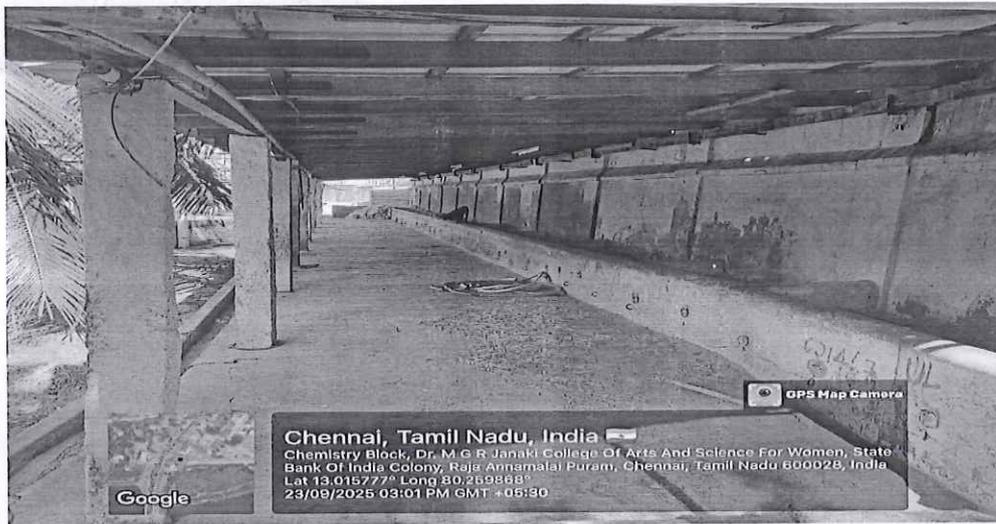
"Counsel for the appellant is not present. Learned counsel for the respondent-Board orally submits that respondent-Board has already filed a report stating that they are in the process of evicting the cattle shed from that place and now it was learnt that they have already evicted the cow shed and there is no pollution being caused by the alleged cattle shed.

2 The respondent-Board is directed that the same to be monitored now and then whether they are resuming the cattle shed in that place. It is also made clear that the students who are studying in the college should be free from any process that may cause pollution. Nothing survives for adjudication in the appeal and the appeal is dismissed as infructuous".


14/10/2026
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

13. It is respectfully submitted that, in this regard, the cow shed has been evicted and there is no pollution being caused by the alleged cattle shed, as stated in the said Hon'ble Appellate Authority's order.

Photos taken during inspection of the site on 23/09/2025



Snehal
14/01/2024

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD,
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

S. Malarvizhi
14/01/2026

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, S. Malarvizhi, Daughter of Thiru Subburam, working as the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

S. Malarvizhi
14/01/2026

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SZ
AT CHENNAI**

Appeal No. 17 of 2025

With

Original Application No. 213 of 2025

Mrs. P. Chandra,
Proprietrix
M/s.P.M.Enterprises,
Raja Annamalaipuram,
Chennai-600 028

....Appellant

-Vs-

The State of Tamil Nadu
Rep. by its Member Secretary
No. 76, Mount Salai,
Chennai-600 009 & Ors.

...Respondents

With

Dr.MGR-Janaki College of Arts and
Science
for Women Alumni Association,
Represented by its Secretary,
Chennai

**REPORT FILED ON BEHALF OF
FIRST, THIRD AND FOURTH
RESPONDENTS - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date: 23.01.2026